

In The Central Administrative Tribunal
Calcutta Bench

CP(C) 48 of 2001
CA 724 of 1997

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. M.L. Chauhan, Judicial Member

Pijus Bandopadhyay

-VS-

A.K.Roy (S.E.Railway)

For the Applicant : In person

For the Respondents: Mr. K. Sarkar, Counsel

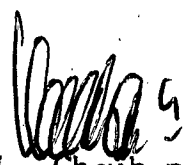
Date of Order : 09-05-2002

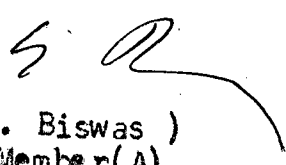
ORDER

MR. M.L. CHAUHAN, JM

Heard both sides. *No case for contempt proceedings made out*

2. We dispose of the CP(C) with liberty that in case the applicant is still aggrieved, he can file substantive application ventilating his grievances.


(M.L. Chauhan)
Member(J)


(S. Biswas)
Member(A)